

mandated to increase the target provisioning capacity to 5000 in these switches. Having legacy switches in its network, BSNL found it difficult to augment its switches to meet out the requirement of increased target provisioning capacity. BSNL has planned to augment its network capacity by way of replacing existing legacy switches with New Generation Network (NGN) switches in a phased manner.

Centralised Monitoring System has been designed with a modular architecture, where facilities have been planned to be up-scaled in phased manner. Law Enforcement Agencies (LEAs) can use its facilities as and when integrated/ added in the system.

Payment of dues to farmers

*250. DR. T. N. SEEMA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether one major problem in sugar sector is non-payment of dues to farmers in time by sugar mills;

(b) if so, the details thereof and the reasons therefor indicating total amount due to farmers during each of the last three years and current year, State-wise.

(c) whether any mechanism exists with Government to ensure payment to farmers as per the guidelines issued by Central and State Governments; and

(d) if so, the details thereof and if not the steps taken to ensure payment of dues to farmers at the earliest and check any further pendency during the ensuing season?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS) : (a) and (b) The problem of cane price arrears arises when realization by sugar mills from sale of sugar is not enough to pay the cane prices to the farmers. Surplus production over domestic consumption in the last three sugar seasons and low exports due to subdued international sugar prices have led to building up of sugar stocks with the mills. This has adversely affected the financial health of the mills and led to cane price arrears. Though the Government fixes Fair and Remunerative Price of

sugacane on the recommendations of Commission on Agricultural Cost and Prices (CACP), fixation of higher cane prices by some of the States compounds the problem. A statement indicating amount of outstanding sugarcane dues state-wise pending against the sugar mills during each of the last three years and the current year as on 15th December, 2013, is given in Statement (*See below*).

(c) and (d) The Sugarcane (Control) Order, 1966 stipulateds payment of interest at the rate of 15% per annum on amount due for the delayed period beyond 14 days. The powers for enforcing this provision are delegated and vested with the State Governments/UT Administrations who have necessary field formations. The Central Government on 03.01.2014 has notified a scheme envisaging a financial package in the form of interest free loans worth Rs. 6600 Crores as additional working capital to sugar mills, for clearance of cane price arrears of previous sugar seasons and timely settlement of cane price of current sugar season to sugarcane farmers. Interest burden estimated at Rs. 2750 crores over next five years would be borne by the Government through Sugar Development Fund.

Statement

Details showing cane price payable, cane price paid and cane price arrears for 2013-14 sugar season and cane price arrears for 2012-13 season and earlier period as on 15.12.2013

(Fig in Rs. Crores)							
State	Cane Price Payable 2013-14	Cane Price Paid 2013-14	Cane Price Arrears 2013-14	%	Cane Price Arrears 2012-13	Arrears For 2011-12 & Earlier	Total Cane Price Arrears
1	2	3	4	5	6	7	8(4+6+7)
Punjab	220.05	106.17	113.88	51.75	0.00	0.00	113.88
Haryana	142.42	33.78	108.64	0.00	0.00	0.00	108.64

1	2	3	4	5	6	7	8(4+6+7)
Rajasthan	0.00	0.00	0.00	0.00	5.65	0.00	5.65
Uttar Pradesh	0.00	0.00	0.00	0.00	2177.28	110.24	2287.52
Uttarakhand	231.82	48.16	183.66	79.23	78.53	24.92	287.11
Madhya Pradesh	0.00	0.00	0.00	0.00	0.00	13.39	13.39
Gujarat	492.23	218.87	273.36	55.54	0.17	13.41	286.94
Maharashtra	1599.49	1177.44	422.05	26.39	0.00	49.32	471.37
Bihar	0.00	0.00	0.00	0.00	34.62	33.04	67.66
Andhra Pradesh	294.27	77.69	216.58	73.60	24.97	0.00	241.55
Karnataka	1930.00	447.34	1482.66	76.82	17.32	32.86	1532.84
Tamil Nadu	246.72	143.65	103.07	41.78	84.35	17.03	204.45
Odisha	0.00	0.00	0.00	0.00	26.72	2.02	28.74
West Bengal	0.00	0.00	0.00	0.00	0.05	0.00	0.05
Puducherry	0.00	0.00	0.00	0.00	2.50	0.07	2.57
Goa	0.00	0.00	0.00	0.00	3.75	0.00	3.75
TOTAL	5157.00	2253.10	2903.90	56.31	2455.9	296.30	5656.11

Implementation of Weather Based Crop Insurance Scheme

*251. SHRIMATI KUSUM RAI: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of beneficiaries under the Weather Based Crop Insurance Scheme (WBCIS), State-wise

(b) the details of premiums paid under WBCIS during the last four years, year-wise

(c) whether large scale bogus and ineligible beneficiaries have been